

Name of the Country	Qty. (Tonnes)
German Federal Republic	4
Hong Kong	5
Indonesia	27841
Iraq	4563
Japan	1
Kuwait	230
Mauritius	100
Oman	50
Philippines	16
Saudi Arabia	2498
Seychelles	650
Singapore	200
United Kingdom	2014
USA	143

Credit for Electrification

1560. PROF. RAMLAL PARIKH: Will the Minister of FINANCE be pleased to state:

(a) whether the Central Government are aware that a large number of villages in Gujarat are deprived of credit facilities for electrification due to the norms prescribed by the Reserve Bank of India;

(b) if so, what are the details thereof; and

(c) whether Government propose to review the norms laid down in this regard to cover more villages for electrification?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) and (b) Presumably the Hon'ble Member is referring to the norms for regulation of term loans provided by Land Development Banks for various purposes including those of energisation of pumpsets. The eligibility for making advances by Land Development Bank is linked with their recovery performance according to the following formula:—

Range of overdues at the primary/branch level as percentage to demand for the year.	Eligibility
0—25	Unrestricted.
26—35	80%
36—45	70%
46—55	60%
56—60	50%
61—100	Nil.

In Gujarat State out of 182 branches of State Land Development Banks 119 branches have no eligibility, 60 branches have restricted eligibility and three branches have unrestricted eligibility for making advances during 1978-79.

(c) The overdues criteria operative at present has been reviewed and will be replaced soon by a revised formula.

Head Offices of the State Bank of India

1561. SHRI AJIT KUMAR SHARMA: Will the Minister of FINANCE be pleased to state:

(a) the number and location of the Head Offices of the State Bank of India; and

(b) by when new Head Offices are likely to be opened at Gauhati, Bhubaneswar, Chandigarh and Bangalore?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) At present, the State Bank of India have nine local Head Office, located respectively at Ahmedabad, Bhopal, Bombay, Calcutta, Hyderabad, Kanpur, Madras, New Delhi and Patna.

(b) The State Bank have decided to open local Head Offices at Bhubneswar and Chandigarh soon. But, no date for their opening has been fixed. As

for the establishment of local Head Offices at Gauhati and Bangalore no decision has been taken.

Ban on Bank Advances to Industrialists evading Payment of Income Tax dues

1562. SHRI BHUPESH GUPTA:
SHRI LAKSHMANA MAHA-
PATRO:

Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal under Government's consideration to ban on bank advances to industrialists against whom income-tax inquiries are being conducted or who are evading payment of income-tax dues; and

(b) if so, what are the details thereof?

THE MINISTER OF FINANCE (SHRI H. M. PATEL). (a) and (b) Government are seized of the question of devising measures aimed at economic offenders which would be an effective deterrent without causing any adverse economic consequences to the society. It is premature to give details in this regard.

Conversion of the Ahmedabad Airport as an International Airport

1563. PROF. RAMLAL PARIKH:
Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the details of the international flights that had landed at Ahmedabad during the last three years along with the number of passengers in each flight;

(b) the reasons for which each of these flights were diverted from Bombay to Ahmedabad;

(c) whether it is a fact that many international airlines have shown preference for using Ahmedabad airport for landing;

(d) whether Government propose to convert the Ahmedabad airport as

an international airport in view of the heavy pressure of internal flights at Bombay; and

(e) if so, what are the details in this regard?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURU-SHOTTAM KAUSHIK): (a) to (e) The requisite details are being collected from the agencies concerned, and will be placed on the Table of the Sabha.

Export of Basmati Rice

1564. SHRI SAWAISINGH
SISODIA:
SHRIMATI HAMIDA
HABIBULLAH:
SHRI PRAKASH
MEHROTRA:

Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether Government are allowing export of Basmati rice on open general licence while the prices of Basmati rice is very high within the country; and

(b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) Export of Basmati rice is allowed on open, general licence and Minimum Export Price has been fixed with effect from 4th August, 1978 as under:—

	(Rs. per tonne)
Polished Basmati rice	.. 5500
Dehusked non-polished rice 5000
Paddy rice 4000

(b) Basmati rice is normally not part of the staple diet of the common man in India and its export does not have much impact on the prices of the